

**बुलन्दशहर के विद्युत् विभाग का विभाजन**

4690. श्री यशपाल सिंह :  
श्री श्रींकार लाल बेरबा :

क्या सिंचाई तथा विद्युत् मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि बुलन्दशहर के विद्युत् विभाग को दो भागों में बांट दिया गया है;

(ख) क्या यह भी सच है कि दोनों भागों में कर्मचारियों की नियुक्ति के बारे में जाति का ध्यान रखा गया है; और

(ग) यदि हाँ, तो कर्मचारियों को नियुक्त करने के लिए इस नीति को घपनाने के क्या कारण हैं ?

सिंचाई तथा विद्युत् मंत्रालय में उपमंत्रि (श्री सिद्धेश्वर प्रसाद) : (क) कार्यभार में वृद्धि होने के कारण पन-बिजली प्रभाग, बुलन्दशहर को दो शाखाओं में बांट दिया गया है। पदों के लिए व्यक्तियों की उपयुक्तता और उपलब्धता के आधार पर ही रिक्त स्थानों को भरा गया है।

(ख) जी नहीं

(ग) प्रश्न नहीं उठता।

**Aid to Goldsmiths in Manipur**

4691. SHRI M. MEGHACHANDRA :  
Will the Minister of FINANCE be pleased to state:

(a) the total amount of aid given to the displaced goldsmiths of Manipur till date;

(b) the minimum and maximum of the aid amount per head so far given;

(c) whether it is a fact that aid amount per head is much below the amount so proposed by the Central Government for payment to the goldsmiths of the above category affected by the Gold Control Order; and

(d) whether the Displaced Goldsmiths Organisations have approached the Govern-

ment of Manipur for more aid and the latter for more grant by the Central Government?

THE DEPUTY PRIME MINISTER AND MINISTER OF FINANCE (SHRI MORARJI DESAI): (a) A sum of Rs. 3 lakhs has so far been given as loans to displaced goldsmiths in Manipur. Another sum of Rs. 25,014 has also been given as grant in the form of educational assistance to children of goldsmiths.

(b) It is reported by the Manipur Government that the minimum amount sanctioned as loan per head was Rs. 600/- and the maximum amount Rs. 2,000/- depending on merits of the case. The minimum and maximum amounts of educational assistance sanctioned were Rs. 30/- and Rs. 453/- respectively per head per year.

(c) No, Sir. The discretion as to the amount of loan to be advanced in individual cases vests wholly in the State/Union Territory Governments.

(d) Yes, Sir. The Central Government has asked the Government of Manipur to revise their demands taking into consideration the modifications made in favour of goldsmiths in the Gold (Control) Act, 1968, which *inter alia* permit the goldsmiths who had earlier obtained rehabilitation loans so as to settle in alternative vocations, to revert, subject to certain conditions, to the goldsmiths' profession, if they so desire. Additional funds, if necessary, will be sanctioned to the Manipur Government on the receipt of their finalised demands.

**Drought Relief Scheme in Rajasthan**

4692. SHRI D. N. PATODIA :  
SHRI N. K. SANGHI :  
SHRI R. R. SINGH DEO :

Will the Minister of FINANCE be pleased to state:

(a) whether it is a fact that the Government of Rajasthan have prepared a scheme for providing relief to the various drought affected areas which will involve Rs. 62 crores;

(b) whether the State Government have urged the Central Government for more funds for tackling the problem of the said districts of the State; and

(c) if so, what is the amount that the Centre has already advanced to the State and

whether in pursuance of the above request more funds are to be advanced to this State?

**THE DEPUTY PRIME MINISTER AND MINISTER OF FINANCE (SHRI MORARJI DESAI):** (a) In connection with the visit of a Central Team of officers to Rajasthan for making an assessment of the requirement of funds for drought relief, the State Government had drawn up a comprehensive programme involving an outlay of approximately Rs. 62 crores. This estimate included the requirements for 1968-69 and 1969-70, for immediate relief measures as well as for certain long term development schemes.

(b) No; Sir.

(c) Does not arise. However, it may be mentioned that the Government of India have agreed to provide financial assistance towards an expenditure of Rs. 8.96 crores during 1968-69 on various relief and rehabilitation measures.

#### Assessment of Incomes of Film People

4693. **SHRI ARJUN SINGH BHADORIA:** Will the Minister of FINANCE be pleased to state:

(a) the latest annual incomes declared by the undermentioned assesses and the latest annual income assessed to be taxed by Government in the case of the following persons and firms in the film industry. (i) Shri Jr. Om Prakash, (ii) Manoranjan Pictures (P) Ltd., Delhi, (iii) Rajinder Bhatia, (iv) M/s Master Movies, Bombay, (v) M/s Seth Enterprises, Delhi, (vi) M/s Dhanlaxmi Pictures, Secunderabad (A.P.), (vii) Producer C. V. Sridhar, (viii) Shri K. A. Abbas, (ix) Vijay-sari Pictures, (Madras) and (x) Shattanjit Films, Bombay; and

(b) the names of those persons and firms in the film industry against whom action was taken by Government for false declarations regarding annual incomes and the nature of action taken against each?

**THE DEPUTY PRIME MINISTER AND MINISTER OF FINANCE (SHRI MORARJI DESAI):** (a) and (b). The information, which is not readily available, is being collected and will be laid on the Table of the House as early as possible.

#### Refinance provided by Industrial Development Bank of India

4694. **SHRI S. S. KOTHARI:** Will the Minister of FINANCE be pleased to state:

(a) the extent of refinance provided by the Industrial Development Bank of India to the cotton mill industry under the scheme of re-discounting industrial bills and under direct loans system and the number of mills helped under both categories;

(b) the criteria adopted by the Industrial Development Bank of India for determining a cotton mill to be a deserving case to receive finance under the above scheme for a period spread over seven years and how many mills have been given loans on this basis;

(c) the rates of interest charged on these loans and the cost of these loans to the borrowing mills; and

(d) whether there are any proposals for extending the period of these loans to seven years uniformly to all cotton mills and to 10 years in deserving cases?

**THE DEPUTY PRIME MINISTER AND MINISTER OF FINANCE (SHRI MORARJI DESAI):** (a) to (d). The information is being collected and will be laid on the Table of the House.

#### C. G. H. S. Dispensaries

4695. **SHRI RAM SWARUP VIDYARTHII:** Will the Minister of HEALTH, FAMILY PLANNING AND URBAN DEVELOPMENT be pleased to state:

(a) the number of patients under the Central Government Health Scheme that a doctor is supposed to see daily;

(b) whether the strength of doctors in the scheme, as at present, is in proportion to the number of patient, required to be seen daily; and

(c) whether other categories of staff like the Pharmacists, etc. have been provided in adequate strength in the Central Government Health Scheme Dispensaries?

**THE DEPUTY MINISTER IN THE MINISTRY OF HEALTH, FAMILY PLANNING AND URBAN DEVELOPMENT (SHRI B. S. MURTHY):** (a) and